

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 83/TT/2012

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations' 2009 for determination of transmission tariff for 400 kV D/C Nabinagar-Sasaram Transmission Line and associated 400 kV line bays at Sasaram S/S (Anticipated DOCO: 1.4.2012) associated with Transmission System for "Immediate Evacuation System for Nabinagar TPS" in Eastern Region from Anticipated DOCO (1.4.2012) to 31.3.2014.

Date of hearing: 8.11.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL

Respondents: Bhartiya Rail Bijlee Company Ltd. & 2 Others

Parties Present: Shri S.S. Raju, PGCIL
Shri Prashant Sharma, PGCIL
Shri A.M. Pavgi, PGCIL
Shri R.V.S. Kushwaha, PGCIL
Shri M.M. Mondal, PGCIL
Shri B.S. Rajput, NTPC
Shri Rohit Chabra, NTPC
Shri D.G. Salpekar, NTPC
Shri Ajay Dua, NTPC
Shri Aabhas Parimal, Advocate for Shri Mohit Kr. Shah, Advocate for BSEB

Record of Proceedings

The learned proxy counsel for BSEB requested for a short adjournment, which was not objected to by the petitioner and the other respondents present.

2. The Commission directed to list the matter on 22.11.2012.

By order of the Commission

sd/-
T. Rout
Joint Chief (Law)
15.11.2012